

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

M.A No. 33/2023/EZ

in

O.A No. 43/2020/EZ

Bonani Kakkar

....Applicant(s)..

Versus

Oil India Ltd. and Others

....Respondent(s)

INDEX

Sl.No.	Particulars	Pg. No.
1	Rejoinder Affidavit of the Applicant (representing village Natun Rongagora) to the Affidavit dated 09.11.2024 of District Commissioner, Tinsukia.	1 – 13
2	<u>ANNEXURE – A:</u> Copy of One Man Enquiry Committee Report dated 10.02.2021 (Vol: III) (Relevant Pages)	14 – 20
3	<u>ANNEXURE – B (colly.):</u> Copy of RTI reply dated 30.10.2024 of District Agricultural Officer, Tinsukia	21 – 28
4	<u>ANNEXURE – C (colly.):</u> Copy of RTI reply dated 21.11.2024 of District Fishery Devp. Officer, Tinsukia	29 – 33
5	<u>ANNEXURE – D:</u> Copy of letter dated 07.07.2020	34 – 36

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Serial No. 726
Date 20/01/25

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA



M.A No. 33/2023/EZ

in

O.A No. 43/2020/EZ



IN THE MATTER OF:

Bonani Kakkar

....Applicant

Versus

Oil India Ltd. and Others

....Respondent

REJOINER AFFIDAVIT ON BEHALF OF THE APPLICANT TO THE
AFFIDAVIT DATED 09.11.2024 OF THE DISTRICT COMMISSIONER,
TINSUKIA.

I, Niranta Gohain, son of Late Bhugen Gohain, aged around 46 years, resident of Village – Natun Rongagora, P.O – Rongagora, P.S – Tinsukia, in the district of Tinsukia, Assam, do hereby solemnly affirm and state as under:

1. That I am the applicant in the above mentioned application, hence I am fully conversant with the facts and circumstances of the case, and I am competent and duly authorized to swear this affidavit.
2. That save and except what has been specifically admitted in this affidavit and what appears from the records, the deponent categorically denies the rest of the statements and submissions made in the Counter Affidavit.
3. That as regards the averments made in paragraph 1, 2 and 3 of the affidavit, the deponent do not offer any comment. However the deponent do not admit anything which is contrary or inconsistent to the records.

Sanjay Agarwal
20/01/25
SANJAY AGARWAL
NOTARY
TINSUKIA DISTRICT
REGD. NO TSK-12

4. That as regards the averments made in paragraph 4 of the affidavit, the deponent begs to state in regard to the affidavit of Respondent No. 6 D.C Tinsukia dated 07.05.2024, which contains the Damage Assessment of Natun Rongagora village at Annexure – XII (internal page No. 967-990) as follows:

- (i) Firstly, the aforesaid assessment do not contain any date nor any signature/seal of the concerned officers/authorities who had conducted the said assessment.
- (ii) Secondly, the aforesaid assessment is for around 349 families, whereas the applicant is representing around 658 families.
- (iii) Thirdly, a blanket damage assessment of Surface (which is not defined) is shown as follows:

- Rs.10,000 x 101 assessee = Rs.10,10,000/-
- Rs.40,000 x 1 assessee = Rs.40,000/-
- Rs.20,000 x 5 assessee = Rs.1,00,000/-

Similarly, a blanket damage assessment for Fishery is shown as follows:

- Rs.43,920 x 116 assessee = Rs.50,94,720
- Rs.87,840 x 8 assessee = Rs.7,02,720

Damage assessment of Animal Husbandry is shown as:

- Rs.4050 x 1 assessee = Rs.4050
- Rs.3000 x 1 assessee = Rs.3000
- Rs.6000 x 1 assessee = Rs.6000
- Rs.15,000 x 1 assessee = Rs.15000
- Rs.30 x 1 assessee = Rs.30
- Rs.50 x 1 assessee = Rs.50



Sanjay Agarwal
20/11/24

BANJAY AGARWAL
NOTARY
TINSUKIA DISTRICT
REGD. NO TSK-12

- (iv) Fourthly, even though the total damage assessment is shown as Rs.70,74,665/-, no damage assessment has been shown for Agriculture, Tea Bush, Tourism, etc., even though damage to surface and animal husbandry has been shown in contradiction to their own statement.
5. That as regards the averments made in paragraph 5 of the affidavit, the deponent do not admit anything which is contrary or inconsistent to the records.
6. That as regards the averments made in paragraph 6 of the affidavit, the deponent begs to state in regard to the Compilation of Assessment of Compensation Report of the Beneficiaries annexed as Annexure – A in the instant affidavit of Respondent No. 6 D.C Tinsukia dated 09.11.2024 (internal page No. 20 – 691) as follows:
- (i) That, the aforesaid assessment report do not contain any date/period of Assessment for all the assessed categories like Structural, Agriculture, Animal Husbandry and Veterinary, Fishery, Handloom and Textile, etc., barring Tea Bush Damage Assessment date is shown from 10.06.2020 to 30.06.2020.
- (ii) That, the aforesaid assessment is for around 349 families, whereas the applicant is representing around ~~660~~ families.
- (iii) That, according to the Translated Copy of the Multidisciplinary Committee dated 12.08.2021 (Annexure – B5 at internal Page No. 703) of the Original/Vernacular (Annexure – B1 at internal Page No. 693) the signatures, names of officers, departments are illegible/not available.

The aforesaid Multidisciplinary Committee assessment was conducted only subsequent to the letter of Addl. D.C Tinsukia dated



20/01/25

SANJAY AGARWAL
NOTARY
TINSUKIA DISTRICT
REGD. NO TSK-12

03.08.2021 bearing Receipt No. GRR – 85 dated 04.08.2021 O/o The Circle Officer, Tinsukia Revenue Circle (internal page No. 696) only in the later part of 2021, i.e., after the passing of the Final Order of the NGT dated in 19.02.2021 in O.A No. 43/2020(EZ).

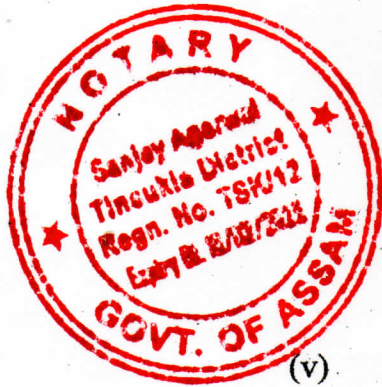
- (iv) That, the Hon'ble NGT, Principal Bench, N. Delhi in O.A No. 43/2020(EZ) passed interim order dated 06.08.2020, wherein it was directed in paragraph 18 as follows -

“Compensation to victims of categories (ii) and (iii) will be subject to identification by the District Administration which may be completed within one month.”

But in the instant case the district administration neither completed the identification process nor categorized the victims of Natun Rongagora village in Category II or III within one month in violation of the aforesaid direction of the Hon'ble NGT.

- (v) That, the First Interim Report dated 01.09.2020 submitted before the Hon'ble NGT by the Expert Committee is stated as follows (internal Page No. 7 and 8):

“In the said Preliminary Report it has also been indicated that the detailed assessment of actual affected areas and affected pattadars in Baghjan village, Natun Rongagora village and adjoining area were going on. The Committee also requested the Deputy Commissioner, Tinsukia to conduct a detailed assessment of the villages, house-holds and individuals, specifically those who have been severely, moderately and marginally affected; the extent of damage caused to the immovable property; loss of livestock; damage to fishery etc., which report was at that point awaited.”



20/01/21
SANJAY AGARWAL
NOTARY
TINSUKIA DISTRICT
REGD. NO TSK-12

- (vi) That, the One Man Enquiry Committee report on the "Damages to Environment, Biodiversity, Wildlife, Forests and Ecology" on account of Blowout and Explosion at BGN-5 at Baghjan of Mr. M.K. Yadava, IFS, Addl. PCCF (Wildlife) and Chief Wildlife Warden dated 10.02.2021 (Vol: III) consists of a letter dated 22.06.2020 which informed that till date 16 nos. of fish farmer ponds and 296 nos. of fisherman has been affected due to the gas leakage at Baghjan oil khad well no. 5. The report is not final and more numbers of affected fish farmer and fisherman will be covered in further survey report.

A copy of the relevant pages 225 to 230 from the above-mentioned One Man Committee Report at Vol: III is annexed as ANNEXURE - A (colly.).

The applicant further crave leave of this Hon'ble Court to place the said entire report at the time of hearing.

- (vii) That, according to RTI reply dated 30.10.2024 from the District Agricultural Officer, Tinsukia, states that no records are available at his office regarding receiving any order or directive letter from the District Commissioner/Additional District Commissioner/Circle Officer of Tinsukia for the damage survey. Furthermore, an undated letter, without any reference No. or copy to is being provided via RTI which is from A.D.O Doom Dooma Circle, Tinsukia Sub-Division to Circle Officer Tinsukia, which states that joint ground level survey was conducted by Official of different Departments at Greater Natun Rongagora village which is located at 4.54 km away from the Baghjan blowout point, where there was no sign of any agricultural damage.



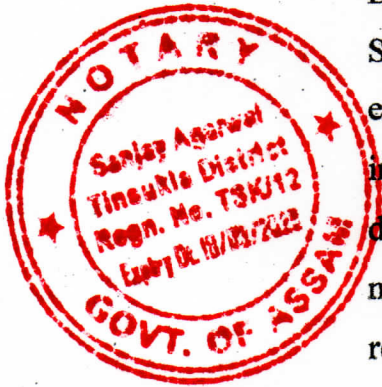
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 NOTARY
 TINSUKIA DISTRICT
 REGD. NO TSK-12

A copy of aforesaid RTI reply dated 30.10.2024 is annexed as ANNEXURE – B (colly.).

- (viii) That, according to an RTI reply dated 21.11.2024 from the District Fishery Development Officer, Tinsukia, that instructions came verbally and through whatsapp from O/o D.C Tinsukia and Circle Officer, Tinsukia and survey was conducted on verbal orders. Furthermore the draft survey reports are currently not readily traceable.

A copy of aforesaid RTI reply dated 21.11.2024 is annexed as ANNEXURE – C (colly.).

- (ix) That according to Office Order No. 84-93 dated 07.07.2020 issued by the Asstt. Executive Engineer, P.W.D Tinsukia Building Sub Division, Tinsukia, 6 nos. of Section Asstt. under Doom Dooma Section/Circle and 4 nos. Section Asstt. under Tinsukia Circle were engaged to assess the damage caused by Baghjan Oil Gas leakage incident (Well No. 5) especially in respect of valuation of buildings damaged thereof with immediate effect till the function is over. It is not known as to what was the outcome of said damage assessment in regard to Greater Natun Rongagora village.



A copy of aforesaid letter dated 07.07.2020 is annexed as ANNEXURE – D.

- (x) That even though representatives from Natun Rongagora village sought a Tripartite Agreement with OIL and District Administration, similar to the one with Baghjan village, but the same was not considered.

Sanjay Agarwal
20/01/25
SANJAY AGARWAL
NOTARY
TINSUKIA DISTRICT
REGD. NO TSK-12

Therefore the Tripartite Agreements wherein Category III was upgraded/clubbed with Category II is not binding on Natun Rongagora village as they are not a party to the same.

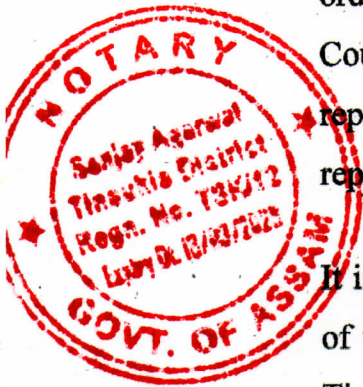
Furthermore, non-categorization of Category III by D.C Tinsukia, who is the head of the District Administration is in violation of the aforesaid Hon'ble NGT order dated 06.08.2020.

7. That as regards the averments made in paragraph 7 the same requires no comments.
8. That as regards the averments made in paragraph 7.1 the deponent refers and rely upon paragraph 1 and 2 of the instant M.A.
9. That as regards the averments made in paragraph 7.2 the deponent refers and rely upon paragraph 3 of the instant M.A. It is further stated by the deponent that the victims/families of Natun Rongagora who were in relief camps or in rented accommodation due to the blowout and fire, extinguished after nearly six months around 15.11.2020 was communicating through the Hon'ble NGT appointed Expert Committee to ventilate their grievances till the final order dated 19.02.2021. Thereafter, they approached the Hon'ble Supreme Court and subsequently Hon'ble NGT Principal Bench, which directed to file representations before the disbursing authority, i.e., D.C Tinsukia. Since their representations were not considered, they are before this Hon'ble Court.

It is further stated by the deponent that the non-action and non-compliance of the concerned Circle Officer, Tinsukia Revenue Circle as well as D.C Tinsukia in conducting the damage assessment/survey of the victims/families of Greater Natun Rongagora as well as their non-categorization, is in violation of the directions of the Expert Committee appointed by the Hon'ble NGT as well as the interim order dated 06.08.2020 passed by the Hon'ble NGT, hence the victims/families of Greater Natun Rongagora village cannot be faulted for the lapse on the part of the concerned authorities.

[Handwritten Signature]
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BANJAY AGARWAL
NOTARY
TINSUKIA DISTRICT
REGD. NO TSK-12



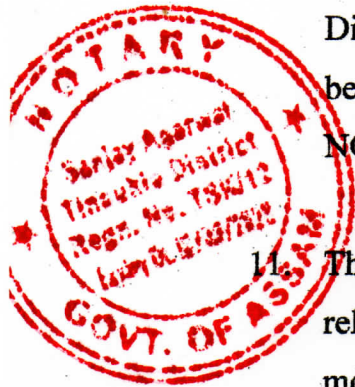
10. That as regards the averments made in paragraph 7.3 the deponent refers and rely upon paragraph 4 of the instant M.A as well as the forgoing paragraphs of the instant affidavit. The deponent further states that the letter dated 09.08.2021 of Asstt. Executive Engineer, PWD, Tinsukia, is issued after more than one (1) year from the blowout and fire at Baghjan, and is silent as to what happened to the assessment conducted by the Sections Asstt. engaged/constituted vide aforesaid Office Order No. 84-93 dated 07.07.2020 issued by the Asstt. Executive Engineer, P.W.D Tinsukia Building Sub Division, Tinsukia. Furthermore, the assessment and categorization was to be done within 30 days vide interim order dated 06.08.2020 of the Hon'ble NGT.

11. That as regards the averments made in paragraph 7.4 the deponent refers and rely upon paragraph 5 of the instant M.A as well as the forgoing paragraphs, more particularly 6 (vii) of the instant affidavit. The deponent further states that the letter dated 09.08.2021 of ADO to Circle Officer, Tinsukia Revenue Circle, is issued after more than one (1) year from the blowout and fire at Baghjan.

12. That as regards the averments made in paragraph 7.5 the deponent refers and rely upon paragraph 6 of the instant M.A as well as the forgoing paragraphs.

13. That as regards the averments made in paragraph 7.6 the deponent refers and rely upon paragraph 7, 8 and 9 of the instant M.A as well as the forgoing paragraphs.

14. That as regards the averments made in paragraph 7.7 the deponent refers and rely upon paragraph 10 of the instant M.A as well as the forgoing paragraphs. It is further stated by the deponent that Natun Rongagora village is around 1.5 to 5 km from the Baghjan blowout site and on the other side of the Maguri Motapung wetland.



Sanjay Agarwal
20/01/21
SANJAY AGARWAL
NOTARY
TINSUKIA DISTRICT
REGD. NO TSK-12

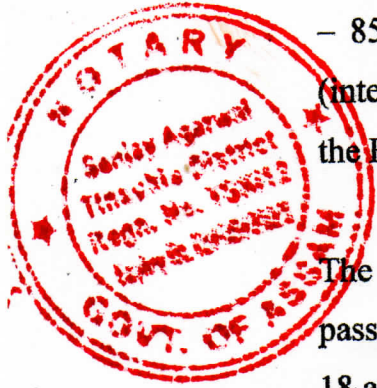
Be it stated that the Translated Copy of the Multidisciplinary Committee dated 12.08.2021 (Annexure – B5 at internal Page No. 703) of the Original/Vernacular (Annexure – B1 at internal Page No. 693) the signatures, names of officers, departments are illegible/not available. The said Multidisciplinary Committee assessment was conducted only subsequent to the letter of Addl. D.C Tinsukia dated 03.08.2021 bearing Receipt No. GRR – 85 dated 04.08.2021 O/o The Circle Officer, Tinsukia Revenue Circle (internal page No. 696) only in the later part of 2021, i.e., after the passing of the Final Order of the NGT dated in 19.02.2021 in O.A No. 43/2020(EZ).

The Hon'ble NGT, Principal Bench, N. Delhi in O.A No. 43/2020(EZ) passed interim order dated 06.08.2020, wherein it was directed in paragraph 18 as follows - "*Compensation to victims of categories (ii) and (iii) will be subject to identification by the District Administration which may be completed within one month.*" But in the instant case the district administration neither completed the identification process nor categorized the victims of Natun Rongagora village in Category II or III within one month in violation of the aforesaid direction of the Hon'ble NGT.

15. That as regard the averments made in paragraph 7.8 the deponent refers and rely upon paragraph 11 and 12 of the instant M.A as well as the forgoing paragraphs.
16. That as regard the averments made in paragraph 7.8 the deponent refers and rely upon paragraph 11 and 12 of the instant M.A as well as the forgoing paragraphs.
17. That as regard the averments made in paragraph 7.9 the deponent refers and rely upon paragraph 13 of the instant M.A as well as the forgoing paragraphs, and the same is not being repeated for the sake of brevity.
18. That as regard the averments made in paragraph 7.10 the deponent refers and rely upon paragraph 14 of the instant M.A as well as the forgoing paragraphs.

[Signature]
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BANJAY AGARWAL
NOTARY
TINSUKIA DISTRICT
REGD. NO TSK-17



19. That as regard the averments made in paragraph 7.11 the deponent refers and rely upon paragraph 15, 16 and 17 of the instant M.A as well as the forgoing paragraphs.

20. That as regard the averments made in paragraph 7.12 the deponent refers and rely upon paragraph 18 of the instant M.A as well as the forgoing paragraphs. The deponent further states that subsequent to order dated 19.02.2021 by the Hon'ble NGT the applicants intervened in the Civil Appeal No. 2201/2021 before the Hon'ble Apex Court and the three-Judges Bench of the Hon'ble Apex Court vide final order dated 01.11.2022 directed that –

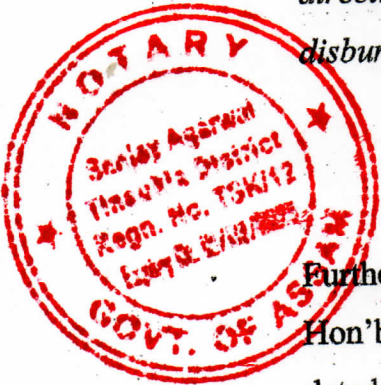
“11.it is clarified that the pendency of the proceedings before the NGT shall not affect the disbursement of interim compensation to the affected villagers. The NGT shall, it is clarified, be at liberty to pass further directions in regard to assessing the compensation payable and for its disbursement to all the affected persons.”

12. We keep open all the rights and contentions of the parties.”

Furthermore, in regard to order dated 10.03.2023 of O.A No. 43/2020 by the Hon'ble NGT, the two-Judges Bench of Hon'ble Apex Court passed order dated 29.07.2024 in Civil Appeal Diary No(s). 15374/2023 as follows -

“It is needless to observe that the case of each of the appellants seeking interim/final compensation shall be considered having regard to the facts of each cases and on their own merits.”

21. That as regard the averments made in paragraph 7.13 the deponent refers and rely upon paragraph 19 of the instant M.A as well as the forgoing paragraphs. The deponent further states that the D.C Tinsukia as well as the Circle Officer, Tinsukia Revenue Circle in order to deprive the victims/families of Greater Natun Rongagora area in order to hide the failure and non-compliance of the interim order dated 06.08.2020 passed by the Hon'ble

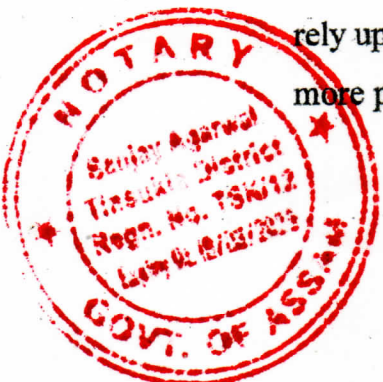


20/01/25
SANJAY AGARWAL
NOTARY
TINSUKIA DISTRICT
REGD. NO TSK-12

NGT in O.A No. 43/2020(EZ) directing the district administration to conduct damage assessment, categorize and disburse the interim compensation according to the said categorization, is now relying on a multi-disciplinary report which was supposedly conducted after more than one (1) year from the aforesaid interim order of the NGT.

The moot question is why the District Administration is unable to show the assessment reports after the blowout and fire, in May/June 2020 in compliance of the interim order dated 06.08.2020 passed by the Hon'ble NGT, Principal Bench, N. Delhi in O.A No. 43/2020(EZ), wherein it was directed in paragraph 18 as follows - "*Compensation to victims of categories (ii) and (iii) will be subject to identification by the District Administration which may be completed within one month.*" But in the instant case the district administration neither completed the identification process nor categorized the victims of Natun Rongagora village in Category II or III within one month in violation of the aforesaid direction of the Hon'ble NGT.

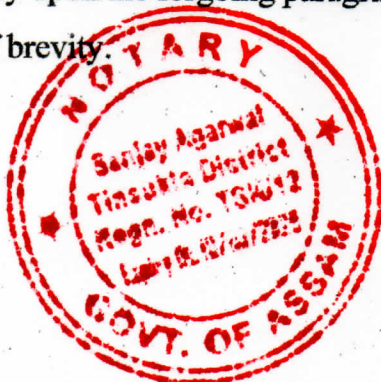
22. That as regard the averments made in paragraph 7.14 the deponent refers and rely upon paragraph 20 of the instant M.A as well as the forgoing paragraphs.
23. That as regard the averments made in paragraph 7.15 the deponent refers and rely upon paragraph 21 and 22 of the instant M.A as well as the forgoing paragraphs.
24. That as regard the averments made in paragraph 7.16 the deponent refers and rely upon paragraph 23 and 24 of the instant M.A as well as the forgoing paragraphs.
25. That as regard the averments made in paragraph 7.17 the deponent refers and rely upon paragraph 25 of the instant M.A as well as the forgoing paragraphs, more particularly paragraph 6.



Sanjay Agarwal
20/01/24

SANJAY AGARWAL
NOTARY
TINSUKIA DISTRICT
REGD NO TSK-12

26. That as regard the averments made in paragraph 7.18 the deponent refers and rely upon paragraph 26, 27 and 28 of the instant M.A as well as the forgoing paragraphs.
27. That as regard the averments made in paragraph 7.19 the deponent refers and rely upon paragraph 29 of the instant M.A as well as the forgoing paragraphs.
28. That as regard the averments made in paragraph 7.20 the deponent refers and rely upon paragraph 30 of the instant M.A as well as the forgoing paragraphs.
29. That as regard the averments made in paragraph 7.21 the deponent refers and rely upon paragraph 31, 32 and 33 of the instant M.A as well as the forgoing paragraphs.
30. That as regard the averments made in paragraph 8 the deponent refers and rely upon forgoing paragraphs 4 and 6 and the same is not repeated for the sake of brevity.
31. That as regard the averments made in paragraph 9 to 13 the deponent refers and rely upon forgoing paragraphs, more particularly paragraph 20.
32. That as regard the averments made in paragraph 14 the deponent refers and rely upon forgoing paragraphs, more particularly paragraph 4 and 6.
33. That as regard the averments made in paragraph 15 the deponent refers and rely upon forgoing paragraphs, more particularly paragraph 20.
34. That as regard the averments made in paragraph 16 the deponent refers and rely upon the forgoing paragraphs and are not repeating the same for the sake of brevity.

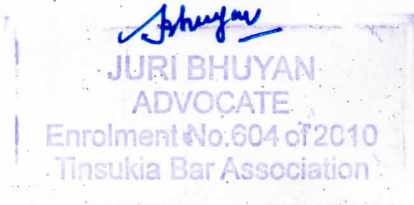


Banjay Agarwal
20/01/25
BANJAY AGARWAL
NOTARY
TINSUKIA DISTRICT
REGD. NO TSK-12

35. That as regard the averments made in paragraph 17 and 18 the deponent offers no comment. However the deponent do not admit anything which is contrary or inconsistent to the records.
36. That the statements made in this affidavit are true to the best of my knowledge and belief and those made in paragraph 6 (part) being matter of records are true to my information derived there from, which I believe to be true and the rest are my humble submissions before this Hon'ble Court.

And I sign this affidavit on this day 20th January, 2025 at Tinsukia, Assam.

Identified by:-



Nizanta Chhan

DEPONENT

VERIFICATION:

I, the deponent above-named, do hereby verify that the contents of the above rejoinder affidavit is true and correct to the best of my knowledge and belief and nothing material has been concealed there from.

Verified at Tinsukia, Assam on this day 20th January, 2025.



Nizanta Chhan

DEPONENT

Jhuri

BANJAY AGARWAL
NOTARY
TINSUKIA DISTRICT
REGD. NO. TSK-12

4705



ANNEXURE - A - 14 -

GOVERNMENT OF ASSAM

ONE MAN ENQUIRY COMMITTEE

(ORDER No. FRW.6/2020/1 Dt. 12th June, 2020)

REPORT ON DAMAGES TO ENVIRONMENT, BIODIVERSITY, WILDLIFE, FORESTS & ECOLOGY

ON ACCOUNT OF
BLOW OUT AND EXPLOSION AT OIL WELL No. BGN-5
BAGHJAN, TINSUKIA
ASSAM (INDIA)

BY

MAHENDRA KUMAR YADAVA I.F.S.
ADDITIONAL PRINCIPAL CHIEF CONSERVATOR OF FORESTS (WILDLIFE)
&
CHIEF WILDLIFE WARDEN, ASSAM

10th February, 2021

VOLUME : III



**GOVERNMENT OF ASSAM
OFFICE OF THE DISTRICT FISHERY DEV. OFFICER
TINSUKIA**

No. AFT-281/2020-21/ 50

Dated 22nd Jun/2020

To,

The Circle Officer
Tinsukia Circle, Tinsukia

Sub: Regarding report on Fish Ponds and fishermen affected by gas leakage at Baghjan oil khad.

Sir,

With reference to the subject cited above and in continuation of earlier report I have the honour to inform you that till date 16 nos. of fish farmer pond and 296 nos. of fisherman has been affected due to the gas leakage at Baghjan oil khad well no.5. The report is not final and more numbers of affected fish farmer and fisherman will be covered in further survey report.

This is for favour of your kind information and necessary action

Your faithfully

Encl:- As stated above

District Fishery Dev. Officer
Tinsukia

Memo No. AFT-281/2020-21/ 51-52

Dated 22nd Jun/2020

Copy to :

1. The Deputy Commissioner, Tinsukia for favour of kind information.
- ✓ 2. The Addl. PCCP(WL) & CWLW and one man enquiry committee, Tinsukia for favour of kind information and necessary action.


District Fishery Dev. Officer
Tinsukia

List of FISH FARMERS (INDIVIDUAL) AFFECTED DURING THE GAS LEAKAGE AT BAGJAN OIL KHAD UNDER TINSUKIA CIRCLE

Sl. No.	Name	Address	Water area(ha)	Remarks
1.	Bikek Chetia	Gottong	0.14	
2.	Jintu Borgohain	Natun Rangagora	0.14	
3.	Rupanta Borgohain	-do-	0.06	
4.	Utpal Sonowal	Balijan	0.07	
5.	Mohanandra Borgohain	Natun Rangagora	0.04	
6.	Tuluk Borgohain	-do-	0.07	


 District Fishery Dev. Officer
 Dist. Fishery Office
 Tinsukia

List FISHER MEN AFFECTED DURING THE GAS LEAKAGE AT BAGJAN OIL KHAD (Guijan Block) under Tinsukia Circle.

Sl. No.	Name	Address	Remarks
1.	Dhurbajyotikhanikar	Natun Gaon	
2.	Babul Dutta	Natun Rangagora	
3.	Biplob Gogoi	Gottong Milanpur	
4.	Prashanta Gharpholia	-do-	
5.	Naku Gharpholia	-do-	
6.	Akon gogoi	-do-	
7.	Jintu gogoi	Gottong	
8.	Jitu Gharpholia	-do-	
9.	Bishajit Baruah	-do-	
10.	Indrajit Mohan	-do-	
11.	Amit Mohan	-do-	
12.	Bijoy Gohain	-do-	
13.	Sanjit karmakar	-do-	
14.	Ranjit Karmakar	-do-	
15.	Akash Karmakar	-do-	
16.	Sunil Sarkar	-do-	
17.	Raman Nagbongsi	-do-	
18.	Birehu Mahatu	-do-	
19.	Panda Proja	Natun Rangagora	
20.	Hemonta Gogoi	Gottong Milanpur	
21.	Putul Patar	-do-	
22.	Dudu Gogoi	-do-	
23.	Ramen Gogoi	-do-	
24.	Midul patar	-do-	
25.	Midul Gogoi	-do-	
26.	Tagar Khanikar	-do-	
27.	Kukhumbar Khanikar	-do-	
28.	Bikul Gharpholia	-do-	
29.	Babul Gharpholia	-do-	
30.	Boisha Gogoi	-do-	
31.	Dinesh Neog	Natun Rangagora	
32.	Promud Neog	-do-	
33.	Bipin Goyari	-do-	
34.	Achut Phukan	Gottong	
35.	Mantu Phukan	-do-	
36.	Promud Phukan	-do-	
37.	Hukhen Gogoi	-do-	

38.	Sukhen Gogoi	-do-	
39.	Rajen Duwarah	-do-	
40.	Sanjit Duwarah	-do-	
41.	Lakhan Duwarah	-do-	
42.	Debakanta Gogoi	-do-	
43.	Grish Chandra Gogoi	-do-	
44.	Sadhan Dutta	Gottong	
45.	Fuleswar Gogoi	-do-	
46.	Nozen Chetia	-do-	
47.	Ananta Gogoi	-do-	
48.	Jiten Gogoi	-do-	
49.	Lakhandra Gogoi	-do-	
50.	Pratull Gogoi	-do-	
51.	Arup Borgohain	Gottong	
52.	Bhashkar Borgohain	-do-	
53.	Babul Patar	-do-	
54.	Juda patar	-do-	
55.	Maymon Gogoi	-do-	
56.	Dhoneswar gogoi	-do-	
57.	Prasanta gogoi	Gottong	
58.	Sikun Mahan	-do-	
59.	Ajoy Gogoi	-do-	
60.	Prakash gogoi	-do-	
61.	Rintu gogoi	-do-	
62.	Losya gogoi	-do-	
63.	Pralash Phukan	-do-	
64.	Binandra chetia	-do-	
65.	Ananta gogoi	-do-	
66.	Mohesh gogoi	Natun Rongagora	
67.	Jun gogoi	Natun gaon	
68.	Utpal Gharpholia	Natun Rongagora	
69.	Ananta Chenapati	Natun Rongagora	
70.	Prabitra Mohan	Gottong	
71.	Sntajit Gohain	-do-	
72.	Ramakanta Khanikar	-do-	
73.	Huneswar Khanikar	-do-	
74.	Rajani gogoi	-do-	
75.	Rajib Gohain	-do-	
76.	Jitul gogoi	-do-	
77.	Bharat gogoi	-do-	
78.	Lakhinath gogoi	-do-	
79.	Harukan gogoi	-do-	

80.	Aprit Borgohain	Natun Rongagora	
81.	Ajen Borgohain	Natun Rongagora	
82.	Hirakjyoti Hatibaruah	-do-	
83.	Akhim Borgohain	-do-	
84.	Utpal Gharphila	-do-	
85.	Bikash Borgohain	-do-	
86.	Tuluk Borgohain	-do-	
87.	Mantu Borgohain	-do-	
88.	Ritopon Borgohain	-do-	
89.	Goutom Gowala	Natun Rongagora	
90.	Raja Gowala	-do-	
91.	Soutom Gowala	-do-	
92.	Heo Nagbongchi	Gottong	
93.	Petu Nagbongchi	-do-	
94.	Ramu Nagbongchi	-do-	
95.	Sadiya Nagbongchi	-do-	
96.	Gacha Nagbongchi	-do-	
97.	Petera Nagbongchi	-do-	
98.	Chunu Nagbongchi	-do-	
99.	Ratko Nagbogchi	-do-	
100.	Assam Nagbongchi	-do-	
101.	Khesera Nagbongchi	-do-	
102.	Nandeswar gogoi	-do-	
103.	Promud Phukan	Natun Rongagora	
104.	Jitu Borgohain	-do-	
105.	Dipok Neog	-do-	
106.	Bitupan Borgohain	-do-	
107.	Prahanta Phukan	-do-	
108.	Bhrigu gogoi	Gottong Milanpur	
109.	Amulaya Phukan	-do-	
110.	Jiten Phukan	-do-	
111.	Munin gogoi	-do-	
112.	Mana gogoi	-do-	
113.	Lilaram gogoi	-do-	
114.	Mihindra gogoi	-do-	
115.	Brojen Gharphulia	-do-	
116.	Premedial Gharphalia	-do-	
117.	Hundat Gharphalia	-do-	
118.	Anil Gharphalia	-do-	
119.	Makhan Hatibaruah	Gottong	
120.	Jutish Hatibaruah	-do-	
121.	Mantu Hatibaruah	-do-	

122.	Dulu Gharpholia	-do-	
123.	BijoyPhokan	-do-	
124.	Sarath Phukan	-do-	
125.	Jiskel Neog	-do-	
126.	Tinku Kharia	-do-	
127.	Durga Nagbongchi	-do-	
128.	Biru Nagbongchi	-do-	
129.	Lakhi Gogoi	-do-	
130.	Rajet Charphila	-do-	
131.	Siku Gharphila	-do-	
132.	Bulen gogoi	Gottong Milanpur	
133.	Ruben Gogoi	-do-	
134.	Gakul gogoi	-do-	
135.	Amit gogoi	-do-	
136.	Humeswar Khanikar	-do-	
137.	Ramanandra Khanikar	-do-	


 District Fishery Dev. Officer
 Dist. Fishery Dev. Officer
 Tinsukia



GOVERNMENT OF ASSAM
OFFICE OF THE DISTRICT AGRICULTURAL OFFICER.....TINSUKIA:786126
Email: agritinsukia@gmail.com

No. DAO/TSK/RTI/2024-25/ 1170

Dtd: 30/10/2024

To,

Sri Niranta Gohain
Natun Rangagora Gaon
Rangagora: 786147, Tinsukia
Phone: 9954791573
Email: gohainniranta@gmail.com

Subject: Submission of information under R.T.I Act

Reference: 1) Application dtd: 10/09/2024
2) Application dtd: 19/10/2024


Sir,

With reference to the subject cited above and matter under Reference, I have the honour to submit herewith the information asked by you which are available at our office vide your RTI applications dtd: 10/09/2024 and 19/10/2024 as mentioned under Reference above.

This is for your kind information.

Enclosed: As stated above.

Your's Sincerely


District Agricultural Officer
Tinsukia



GOVERNMENT OF ASSAM

OFFICE OF THE DISTRICT AGRICULTURAL OFFICER:.....TINSUKIA:786126

Email: agritinsukia@gmail.com

Following informations are available at o/o DAO, Tinsukia as asked, from SI. No. 1 to SI. No. 4

SI. No. 1, Query no. 1: Regarding receiving any order or directive letter from the District Commissioner/ Additional District Commissioner/ Circle Officer of Tinsukia for the damage survey, records not available at this office.

SI. No. 2, Query no. 2: Then District Agriculture Officer issued order in writing to the officers & employees to conduct the said survey. Copy is being enclosed herewith.

SI. No. 3, Query no. 3: Survey Reports submitted to the Revenue Circle Officer, Tinsukia. Survey report is being enclosed herewith.

SI. No. 4, Query no. 4: Survey report already submitted to the Revenue Circle Officer, Tinsukia, enclosed herewith.


District Agricultural Officer
Tinsukia



GOVERNMENT OF ASSAM
OFFICE OF THE DISTRICT AGRICULTURAL OFFICER TINSUKIA

No. DAO/TSK/ATMA/Esstab./2020-21/ 199

Dated:- 9/6/2020

ORDER

In the interest of the public service related to the Bhagjan Oil Well Tragedy affected areas, the following officials of Agriculture Department are hereby directed to assist the concerned ADO of Hapjan Circle during the survey of affected agricultural crop damage with effect from 09/06/2020.

- ✓ 1) Sri Mridul Goswami, BTM, Guijan Block. Ph. No.9435339931.
- ✓ 2) Sri Gautam Bora, BTM, Kakopathar Block, Ph. No.9957470237.
- ✓ 3) Sri Binanda Das, P.I., Ph. No.9954898915.

Binay Sankar
22.6.2020
Project Director, CSS-ATMA cum
District Agricultural Officer
Tinsukia

Memo No. DAO/TSK/ATMA/Accts/2018-19/ 199-A
Copy to:

Dated:- 9/6/2020

1. The Director of Agriculture, Assam, Khanapara, Guwahati-22 for favour of kind information.
2. The Director, SAMETI, Assam, Guwahati-22 for favour of kind information.
3. The Deputy Commissioner, Tinsukia for favour of kind information.
4. Person concerned for information and necessary action.

Binay Sankar
9.6.2020
Project Director, CSS-ATMA cum
District Agricultural Officer
Tinsukia

GOVERNMENT OF ASSAM
OFFICE OF THE DISTRICT AGRICULTURAL OFFICER, TINSUKIA

ORDER

No. DAO/TSK/Baghjan/ Crop- damage/2020-21/ 324

Dated: - 09/07/2020

In pursuance of the directives from Deputy Commissioner, Tinsukia and in modification of all earlier orders, the following teams have been constituted for the survey of Crop damage due to "Baghjan Oil Leakage Incident" (Well No. 5), in the areas as specified against the teams:

Team No.	Members	Area of Survey
1	Dr. Jyotiban Dutta, ADO, Talap - Team Leader	Affected area under Doomdooma Revenue Circle
	Mr. Pabeswar Baruah, AEA, Member	
	Mr. Sabijit Sonowal, AEA, Member	
2	Dr. Uddipan Rajkonwer, ADO, Doomdooma & I/c ADO, Hapjan - Team Leader	Affected area under Doomdooma Revenue Circle
	Mr. Nayan Sonowal, BTM, Member	
	Mr. Pradip Gogoi, AEA, Member	
	Mr. Dulal Borgohain, PI, Member	
3	Mr. Gautam Bora, BTM, Member	Affected area under Tinsukia Revenue Circle
	Mr. Jiten Baruah, AEA, Member	
	Mr. Pulak Gogoi, AEA, Member	
	Mr. Champak Das, AEA, Member	
	Mr. Satyanath Bhattacharjya, AEA, Member	
	Mr Tustakrit Phukan, AEA, Member	

All the teams shall coordinate with Dr. Uddipan Rajkonwer, ADO, Doomdooma Circle & incharge ADO, Hapjan Circle for necessary guidance, who shall liaise with Civil Administration and submit daily progress reports.

The teams are also directed to report for survey works at 9.30 am positively every day.
This order comes in to immediate effect.

B. J. Baruah
9.7.2020
District Agricultural Officer
Tinsukia

No. DAO/TSK/Baghjan/ Crop- damage/2020-21/ 324 A

Dated: - 09/07/2020

- Copy to :
1. The Director of Agriculture, Assam, Khanapara, Guwahati-22, for favour of kind information.
 2. The Deputy Commissioner, Tinsukia for favour of kind information.
 3. The Circle Officer, Tinsukia Revenue Circle, for favour of information.
 4. The Circle Officer, Tinsukia Revenue Circle, for favour of information.
 5. Person concerned _____ for necessary action.

SH
9.7.2020
Circle Officer
Tinsukia Revenue Circle
Tinsukia

B. J. Baruah
9.7.2020
District Agricultural Officer
Tinsukia



GOVERNMENT OF ASSAM
OFFICE OF THE DISTRICT AGRICULTURAL OFFICER TINSUKIA

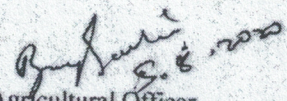
No. DAO/TSK/Bahjan/2020-21/ 763

Dated: - 05/08/2020

ORDER

In the interest of the public service related to the Baghjan Oil Well Tragedy affected areas, the following officials of Agriculture Department are hereby directed to assist the concerned i/c ADO of Hapjan Circle for the survey of affected agricultural crop damage with effect from 5th August, 2020.

- 1) Sri Pulak Gogoi, AEA, Panitola eleka.
- 2) Sri Bhupen Gohain, AEA, Mohkhuli eleka.
- 3) Sri Jiten Baruah, AEA, Chikajan eleka.
- 4) Sri Tustakrit Phukan, AEA, Lezaihulla eleka.

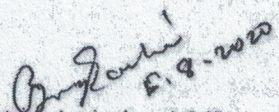

District Agricultural Officer
Tinsukia

Memo No. DAO/TSK/Bahjan/2020-21/ 763-A

Dated: - 05/08/2020 .

Copy to:

1. The Director of Agriculture, Assam, Khanapara, Guwahati-22 for favour of kind information.
2. The Deputy Commissioner, Tinsukia for favour of kind information.
3. Person concerned for information and necessary action.


District Agricultural Officer
Tinsukia



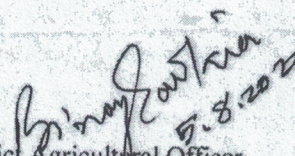
GOVERNMENT OF ASSAM
OFFICE OF THE DISTRICT AGRICULTURAL OFFICER TINSUKIA
No. DAO/TSK/Bahjan/2020-21/757

Dated:- 05/08/2020

ORDER

In the interest of the public service related to the Baghjan Oil Well Tragedy affected areas, the following officials of Agriculture Department are hereby directed to assist the concerned ADO of Doomdooma Circle for the survey of affected agricultural crop damage with effect from 5th August, 2020.

- 1) Sri Umesh Sonowal, AEA, Dholla Bazar eleka.
- 2) Sri Simanta Borborah, AEA, Bhereka eleka, i/c Dangari eleka.
- 3) Sri Nitya Dutta, AEA, Samoguri eleka.
- 4) Sri Pobeswar Baruah, AEA, Baghjan eleka, i/c Kordoiguri eleka, Dariabheti eleka
- 5) Sri Dulal Borgohain, PI

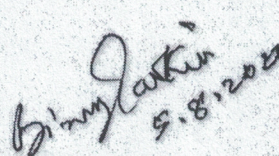

District Agricultural Officer
Tinsukia

Dated:- 05/08/2020.

Memo No. DAO/TSK/Bahjan/2019-20/757-A

Copy to:

1. The Director of Agriculture, Assam, Khanapara, Guwahati-22 for favour of kind information.
2. The Deputy Commissioner, Tinsukia for favour of kind information.
3. Person concerned for information and necessary action.


District Agricultural Officer
Tinsukia



GOVERNMENT OF ASSAM
OFFICE OF THE DISTRICT AGRICULTURAL OFFICER TINSUKIA

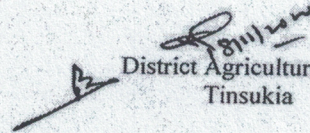
No. DAO/TSK/Baghjan/2020-21/ 1571

Dated:- 18/11/2020

ORDER

In the interest of the public service related to the Baghjan Oil Spill disaster, the following officials of Agriculture Department are hereby directed to assist the concerned ADO of Hapjan Circle for the joint survey of affected area of Barekuri eleka of Hapjan Block with effect from 13th November, 2020.

- 1) Sri Mridul Goswami, BTM, ATMA, Guijan Block, Ph No. 9435339931
- 2) Sri Pulak Gogoi, AEA, Panitola eleka, Ph No. 9706106906
- 3) Sri Madhab Hazarika, Jr. Assistant, O/O DAO, Tinsukia, Ph No. 6000612958


District Agricultural Officer
Tinsukia

Memo No. DAO/TSK/Baghjan/2020-21/ 1571-A

Dated:- 18/11/2020

Copy to:

1. The Director of Agriculture, Assam, Khanapara, Guwahati-22 for favour of kind information.
2. The Deputy Commissioner, Tinsukia for favour of kind information.
3. The Circle Officer, Tinsukia for favour of kind information.
4. The Agril. Development Officer, Hapjan Circle for information and necessary action.
5. Person concerned for information and they are to report to the Circle Officer, Tinsukia on 19th November, 2020 at 9:30 am.


District Agricultural Officer
Tinsukia

To,

The Circle Officer

Tinsukia Revenue Circle

Dtd.

Subject: Survey report of Baghjan Blow Out in the Guijan area

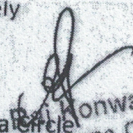
Sir,

With reference to the subject cited above I would like to inform you that a joint ground level survey was conducted by Official of different Departments in the Greater Natun Rangagara village which is located at 4.54 Km away from the Baghjan blow out point, where there was no sign of any agricultural damage.

A similar ground level survey was conducted in the Guijan area located about 5.42 km away from the Baghjan blow out point where same result was observed.

Hence, ground level survey of both the villages reflected no physical damage to any crops of those areas.

Yours Sincerely


A.D.O. Doom Dooma Circle
Tinsukia Sub-Division



GOVT. OF ASSAM
OFFICE OF THE DISTRICT FISHERY DEV. OFFICER
TINSUKIA, ASSAM

- 29 -

Email ID - tinsukiadfd@gmail.com

No.AF.143/2022-23/579

Dated Tinsukia the 21st November, 2024

From: The District Fishery Dev. Officer,
Tinsukia

To: ✓ Shri Niranta Gohain,
Natun Rangagora Gaon,
Tinsukia, Assam - 786147

Sub: Regarding furnishing of information under RTI Act., 2005.

Ref: 1. Your RTI application dated 10/09/2024.
2. Subsequent reminder dated 19/10/2024.

Sir,

With reference to the subject cited above and under Section 7(i) of the RTI Act. 2005. I am enclosing herewith the information against the Q.No. 01-04 as inquired by you vide your RTI application dated 10/09/2024. I would like to inform you that due to some unforeseen circumstances and workplace hardships, the undersigned could not prepare this report during the stipulated time. The inconvenience caused is deeply regretted.

Further, you are hereby requested to deposit a total amount of Rs.10.00 (Rupees Ten) only by Bank Draft to this office [as per RTI (Regulation of Fee & Cost) Rules, 2005] on any working day, for providing the information as sought by you. The cost analysis is given below:

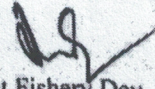
No. of pages	= 5
Rate	= Rs.2.00 per page (for copying and printing)
Total Cost	= Rs.2.00 × 5
	= Rs.10

Therefore, on receipt of the amount, the information (in hard copy) may be collected by you in person or by post. The soft copy has been mailed to your Email ID - gohainniranta@gmail.com

This is for favour of your kind information and necessary action.

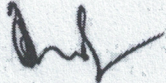

Enclosed: As stated above.

Yours faithfully


District Fishery Dev. Officer
Dist. Fishery Dev. Officer
Tinsukia

Information against the Q.No. 01-04 as inquired vide RTI application dated 10/09/2024.

1. Communication was made by the O/o the District Commissioner/ Circle Officer, Tinsukia to the O/o the District Fishery Dev. Officer, Tinsukia regarding survey of Gas Leakage at Baghjan Oil Khad No.5. The instructions came verbally and through whatsapp, and so there are no copies of any order or directive in writing.
2. Mr. Chatughan Chetia, FD, was instructed to conduct survey of the affected areas under Tinsukia Rev. Circle and Mr. Chidananda Sarma, FD, and Mr. Tikheswar Deka Baruah, FD, were instructed to conduct the same under Doomdooma Rev. Circle. The survey was conducted on verbal orders from the District Fishery Dev. Officer, Tinsukia and so there are no copies of any order or directive in writing.
3. The surveyors completed the survey and submitted the survey data to the District Fishery Dev. Officer, Tinsukia. Copies of the draft survey reports are currently not readily traceable.
4. The survey reports were duly compiled by the District Fishery Dev. Officer, Tinsukia and forwarded to the O/o the District Commissioner, Tinsukia. (Copy of the report has been enclosed herewith).


District Fishery Dev. Officer
Dist. Fishery Dev. Officer
Tinsukia


**GOVERNMENT OF ASSAM
OFFICE OF THE DISTRICT FISHERY DEVELOPMENT OFFICER
TINSUKIA :: ASSAM**

No.: 9/AFT/2020-21/150

Dated Tinsukia the 19th July, 2021

To,
✓ The Deputy Commissioner
Tinsukia

Sub.:- Regarding survey report of gas leakage at Baghjan Oil Khad No. 5.

Sir,

With reference to the subject cited above, I have the honour to submit herewith an ponds and Fishermen under Tinsukia Rev. Circle, and Dommdoma Rev. Circle, Tinsukia District, who has been affected due to the Baghjan Gas blow out from 27th May to 14 Nov, 2020.

Dear Sir, as per the survey done by Mr. S. Chetia, Fishery Demonstrator, Guijan Dev. Block, 277 nos of Fishermen (their livelihood) got partially affected and 40 nos pond found no damage under Tinsukia Rev. Circle, Tinsukia. and and Mr. Chidananda Sarmah and Tikheswar deka baruah, Fishery Demonstrar survey in Doomdooma Rev. Circle. During survey they are found 789 nos. Fisherman and 150 nos. pond under Doomdooma Rev. Circle. As we aware of the Fishing Ban Period i.e. from 1st April to 15th July, so the calculated affected days will be 122 days.

This is for favour of your kind information and necessary action.

Thanking you.

Encl.: As stated above.

Yours faithfully

[Signature]
Dist. Fishery Dev. Officer
Dist. Fishery Dev. Officer
Tinsukia

*True copy
as per office records*

[Signature]
Dist. Fishery Dev. Officer
Tinsukia

REPORT OF AFFECTED PONDS/FISHERMEN DURING THE GAS LEAKAGE AT BAGJAN OIL KHAD UNDER TINSUKIA CIRCLE

Sl. No.	Name of the joint survey Villages	Total Number of person found	At present status		Remarks
			Pond	Fishermen	
1.	Balijan	38 Nos.	1	6	1. No Fish pond damage found during the survey period 2. Effect on fish collecting and livelihood of Fishermen
2.	Dhelakhat Bagaon Gaon	366 Nos.	1	0	
3.	Dhelakhat Gaon	80 Nos.	0	0	
4.	Gelapukhuri T.E. 285/NLR GT	94 Nos.	1	0	
5.	Gottong	445 Nos.	5	124	
6.	Limbuguri 148/151 NLR Grant	62 Nos.	0	0	
7.	Limbuguri 149/152 NLR Grant	144 Nos.	0	0	
8.	Limbuguri 225/227 NLR Grant	125 Nos.	0	0	
9.	Natun Rangagora	345 Nos.	12	117	
10.	Dhakuwal	247 Nos.	5	1	
11.	Wathoi	86 Nos.	0	0	
12.	Guijan 8 no.	261 nos.	15	0	
13.	Arachuti	117 nos.	0	29	
	Total	2410 Nos.	40 Nos.	277 Nos.	

True copy as per office records

*Dist. Fishery Dev. Officer
Tinsukia*

*Dist. Fishery Dev. Officer
Tinsukia*





GOVERNMENT OF ASSAM
OFFICE OF THE ASSTT. EXECUTIVE ENGINEER, P. W. D. TINSUKIA BLDG. SUB DIVISION.
TINSUKIA

OFFICE ORDER NO.

NO. 84-93

DATE:

27/7/20

In the interest of public service the following Section Asstt. And M.R. Labourers are hereby engaged constituted to assess the damage caused by Baghjan Oil Gas leakage incident (Well No.5) especially in respect of valuation of buildings damaged thereof with immediate effect till the function is over.

Doom Dooma Section /Circle.

<u>Sl. No.</u>	<u>Name</u>	<u>Designation</u>
1.	Sri Dina Gogoi	Section Asstt.
2.	Sri Majendra Majhi	-do-
3.	Sri Debeswar Dihingia	-do-
4.	Sri Bolin Gohain	-do-
5.	Sri Gobin Ch Mout	-do-
6.	Sri Purnananda Chetia	Reg. M/R Labour.

Tinsukia Circle

<u>Sl. No.</u>	<u>Name</u>	<u>Designation</u>
1.	Sri Robin Gogoi	Section Asstt.
2.	Sri Dipen Hazarika	-do-
3.	Sri Tuleswar Gogoi	-do-
4.	Sri Ranjit Hazarika	-do-

[Signature]
Asstt. Executive Engineer, P. W. D.
Tinsukia Building Sub Division,
Tinsukia

Memo No. TSK/BLD/SD/E-3/94-98

Date: 27/7/20

- Copy to:-
1. The Deputy Commissioner, Tinsukia District Tinsukia for favour of kind information.
 2. The Executive Engineer, P.W.D. Dibrugarh Building Division, Dibrugarh for favour of kind information.
 3. The Section Asstt. & M.R. Labourers for information and necy. action. He is instructed to attend the site Regularly.
 4. Office Order Book.
 5. Concerning file for record.

[Signature]
Asstt. Executive Engineer, P. W. D.
Tinsukia Building Sub Division,
Tinsukia

(TYPED COPY OF ORIGINAL)ANNEXURE-D

GOVERNMENT OF ASSAM
OFFICE OF THE ASSTT. EXECUTIVE ENGINEER;P.W.D. TINSUKIA
BLDG.SUB DIVISION.
TINSUKIA

OFFICE ORDER NO.

DATE

NO. 84-93

7/7/2020

In the interest of public service the following Section Asstt. And M.R. Labourers are hereby engaged to assess the damaged caused by Baghjan Oil Gas leakage incident (Well No.5) especially in respect of valuation of buildings damaged thereof with immediate effect till the function is over.

Doom Dooma Section/Circle.

<u>Sl. No.</u>	<u>Name</u>	<u>Designation</u>
1.	Sri Dina Gogoi	Section Asstt.
2.	Sri Majendra Majhi	-do-
3.	Sri Debeswar Dihingia	-do-
4.	Sri Bolin Gohain	-do-
5.	Sri Gobin Ch Mout	-do-
6.	Sri Purnananda Chetia	Reg.M/R Labour

Tinsukia Circle

<u>Sl. No.</u>	<u>Name</u>	<u>Designation</u>
1.	Sri Robin Gogoi	Section Asstt.
2.	Sri dipen Hazarika	-do-
3.	Sri Tuleswar Gogoi	-do-
4.	Sri Ranjit Hazarika	-do-

Asstt.Executive Engineer, P.W.D

Tinsukia Building Sub Division

Tinsukia

Memo No.TSK/BLD/SD/E-3/94-96

Date: 7/7/2020

- Copy to:- 1. The Deputy Commissioner, Tinsukia District Tinsukia for favour of kind information.
2. The Executive Engineer, P.W.D. Dibrugarh Building Division, Dibrugarh for favour of kind information.
3. The Section Asstt & M.R. Labourers for information and necy. Action. He is instructed to attend the site Regularly.
4. Office Order Book.
5. Concerning file for record.

Asstt.Executive Engineer, P.W.D

Tinsukia Building Sub Division

Tinsukia